

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No. 41
TO BE ANSWERED ON 20.07.2023

Steps taken to prevent air pollution

41. SHRI SURENDRA SINGH NAGAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the physical and financial progress of strengthening the Continuous Ambient Air Quality Monitoring Stations network in Uttar Pradesh;
- (b) the steps taken to prevent air pollution from industries in Uttar Pradesh;
- (c) the action taken/penalties imposed in Uttar Pradesh during the last three years; and
- (d) whether the country is on track to achieve its zero emission targets by 2070?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a)

Central Pollution Control Board (CPCB) has sanctioned funds of ₹ 18.93 crore to Uttar Pradesh Pollution Control Board for setting up of 09 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) along with 5-year O&M, in NCR districts of Uttar Pradesh (3 stations each in the cities of Ghaziabad, Meerut & Noida). All 09 CAAQMS have been installed, and are operational and connected with CPCB server since October 2019. In addition, CAAQMS have been installed in state of Uttar Pradesh under other schemes such as National Clean Air Program (NCAP), Smart City Program etc. At present, 49 CAAQMS are installed in 20 cities of Uttar Pradesh, details of which are annexed at Annexure-I.

(b) & (c)

Installation of Air Pollution Control System (APCS) has been made a mandatory requirement for industries to prevent Air Pollution. Uttar Pradesh Pollution Control Board ensures the installation of adequate and efficient APCS in the air polluting industrial units to achieve the prescribed emission norms and operates it regularly. Periodic monitoring of APCS is carried out and action is taken against the erring industrial units. Consent to Operate (CTO) under the Air (Prevention and Control of Pollution) Act 1981 is granted only to those units which are having adequate systems for air pollution control. Apart from above the major Air polluting industrial sectors have installed "Online Emission and Effluent Monitoring System (OEEMS)", which are integrated with central server of SPCB.

Uttar Pradesh Government has taken action against the industrial units during last three years (2020-21, 2021-22 & 2022-23) for violation of air pollution norms are as follows: -

- (i) Closure Order issued- 164
- (ii) Show Cause Notice – 223
- (iii) Environmental Compensation (EC) - Rs. 13.31 Crore against 185 industries

(d)

In the National Statement delivered at 26th session of the Conference of the Parties (COP26) held in Glasgow, United Kingdom, India has declared its goal to achieve net zero by 2070. Periodic enhancement of Nationally Determined Contributions (NDCs) and corresponding domestic climate actions towards low carbon transition, supported by climate finance and technology transfer under the United Nations Framework Convention on Climate Change (UNFCCC) and Paris Agreement (PA) are steps in direction towards achieving India's long term goal of reaching net-zero by 2070.

Annexure 1**Details of CAQM installed in Uttar Pradesh**

Sl. No.	City	No. Of CAQMS	Sl. No.	City	No. Of CAQMS
1.	Agra	06	11	Kanpur	03
2.	Baghpat	01	12	Khurja	01
3.	Bareilly	02	13	Lucknow	03
4.	Bulandshar	01	14	Meerut	03
5	Firozabad	02	15	Moradabad	06
6	Ghaziabad	04	16	Muzaffarnagar	01
7	Gorakhpur	01	17	Noida	03
8	Greater Noida	02	18	Prayagraj	03
9	Hapur	01	18	Varanasi	04
10	Jhansi	01	20	Vrindavan	01